

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 567
TO BE ANSWERED ON 07.12.2023**

**FORMULATION OF WELFARE SCHEMES FOR GIG AND PLATFORM
WORKERS**

567. MS. DOLA SEN:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government has details on the progress made in formulating specific welfare schemes for gig and platform workers, as recommended by the Standing Committee on Labour, Textiles, and Skill Development;**
- (b) if so, the details thereof, if not, the reasons therefor;**
- (c) the status of the Code on Social Security, 2020 and the timeline for its implementation;**
- (d) whether the Code proposes social security schemes for gig and platform workers; and**
- (e) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (e): The Social Security code, 2020 envisages framing of suitable social security schemes by Central Government for Gig workers and platform workers on matters relating to (i) life and disability cover; (ii) accident insurance; (iii) health and maternity benefits; (iv) old age protection; (v) crèche; and (vi) any other benefit as may be determined by the Central Government. The Centre for Labour Studies, National Law School of India University (NLSUI), Bangalore has been engaged for assistance in framing of a new Scheme for the Gig & Platform workers as well as workers in the unorganized Sector. Memorandum of Understanding (MoU) has been signed by Employees Provident Fund Organisation (EPFO) with NLSUI on 23.01.2023.

The States/UTs which have pre- published the draft rules under the code on social security, 2020 are:-

Contd..2/-

Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Odisha, Punjab, Rajasthan, Sikkim, Telangana, Tripura, Uttarakhand, Uttar Pradesh, UTs of Andaman & Nicobar Islands, Chandigarh, Jammu & Kashmir, Ladakh and Puducherry (29).

The States/UTs which have not pre- published the draft rules under the code on social security, 2020 are:-

Meghalaya, Nagaland, Tamil Nadu, West Bengal, Dadra & Nagar Haveli and Daman & Diu, Lakshadweep and NCT of Delhi (07).

The provisions under the Code relating to gig and platform worker are yet to come into force.
